

COMMITTEE ON PAPERS LAID ON THE TABLE

(2021-2022)

SEVENTEENTH LOK SABHA

82

EIGHTY-SECOND REPORT

[Delay in laying the Annual Reports and Audited Accounts of the Central Medical Services Society (CMSS), New Delhi under the administrative control of the Ministry of Health and Family Welfare, Department of Health and Family Welfare.]

(Presented to Lok Sabha on 26 July, 2022)



सत्यमेव जयते

LOK SABHA SECRETARIAT

NEW DELHI

July, 2022/ Sravana, 1944 (Saka)

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COMPOSITION OF COMMITTEE ON PAPERS LAID ON THE TABLE

LOK SABHA

(2021-2022)

Shri Ritesh Pandey

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3. Shri Uttam Chand Bharadwaj - Additional Director

INTRODUCTION

I, Chairperson of the Committee on Papers Laid on the Table of the House (2021-22), having been authorized by the Committee to present this Report on their behalf, present this Eighty-second Report in respect of the delays in laying of the Annual Reports and Audited Accounts of the Central Medical Services Society (CMSS), New Delhi.

2. In terms of the recommendations of the First Report and the Second Report (05th Lok Sabha) and the Second Report (06th Lok Sabha) of the Committee on Papers Laid on the Table, presented to the House on 08th March, 1976: 12th May, 1976 and 22nd December, 1977 respectively, the Annual Report and Audited Accounts of the Organization/company are required to be laid on the Table of the House within nine months of the closure of accounting year.

3. The Committee considered the matter of delays in laying the Annual Reports and Audited Accounts of the Central Medical Services Society (CMSS), New Delhi and took oral evidence of the representatives of the Ministry of Health and Family Welfare (Department of Health and Family Welfare) at their sitting held on 29 November, 2021.

4. The Committee considered and adopted this Report at their sitting held on 04 April, 2022.

5. The Committee wish to express their thanks to the officers of the Ministry of Health and Family Welfare (Department of Health and Family Welfare) and the Central Medical Services Society (CMSS), New Delhi for furnishing material, information and submitting their views in the matter before the Committee.

6. The Committee appreciate the officials of the Lok Sabha Secretariat attached to the Committee for rendering valuable secretariat assistance.

7. The Observations/Recommendations of the Committee have been printed in bold letters at the end of the Report.

NEW DELHI
06 April, 2022
16 Chaitra, 1944 (Saka)

Ritesh Pandey
Chairperson
Committee on Papers Laid on the Table
Lok Sabha

Report

Delay in laying the Annual Reports and Audited Accounts of the Central Medical Services Society (CMSS), New Delhi under the administrative control of the Ministry of Health and Family Welfare, Department of Health and Family Welfare.

The Central Medical Services Society (CMSS), the Central Procurement Agency of Ministry of Health and Family Welfare (MoH&FW), Department of Health and Family Welfare was registered as a Society under Society Registration Act, 1860 on 22.03.2012, as per the reply furnished to the Committee, for procuring health sector goods in a transparent and cost-effective manner to ensure uninterrupted supply of health sector goods to State and Union Territory Governments by setting up IT enabled supply chain infrastructure including warehouses at 50 locations in the country. At present, warehouses have been established in 20 locations in the country and all states/union territories are accordingly covered.

The Committee was informed that the CMSS is functioning as an independent, professional and autonomous agency for purchasing medicines, vaccines, contraceptives and medical equipment's for all disease control programmes of the Ministry of Health and Family Welfare (MoH&FW), Department of Health and Family Welfare. The CMSS is responsible for quality control and distribution of above mentioned health sector goods to the State Governments and Union Territories by setting up IT enabled State level warehouses.

The main objectives of the CMSS, as per the reply furnished by the MoH&FW, are:

- a. To procure health sector goods efficiently.
- b. To put in place transparent and competitive systems for procurement so that goods are procured at competitive rates.
- c. To put in place foolproof systems for quality control so that the user gets quality products; quality will be the main driver restricting tender participation to firms of high standard.
- d. To set up and manage an efficient supply chain.
- e. To put in place an MIS to prevent stock outs and excess inventory and also to reduce wastage, if not eliminate it.
- f. To standardise specifications, tender procedure, documents, billing and payment systems.
- g. To interact with the Ministry and State governments on requirement of health sector goods, their standardisation and quality control.
- h. To assist the EPW in its efforts on States procurement reforms.
- i. To give technical and managerial assistance to States on procurement and logistics.
- j. To deal with procurement and distribution with the service provider and the user in view and improve the system based on their feedback.
- k. To function with service as the prime motive rather than profit.
- l. To promote rational use of drugs.

2. When asked about the Act, Rule, Regulation under which papers of the CMSS, New Delhi are being laid on the Table of the House, the Ministry, in its written reply, submitted that:

"As per Rule 238 (6) of GFR 2017- In the case of organizations receiving one-time assistance or non recurring Grants as Grants-in aid from Rupees ten lakhs to Rupees fifty lakhs all Ministries or Departments of Government of India should include in their Annual Reports, statements showing the quantum of funds provided to each of these organizations and the purpose for which the funds were utilized, for the information of Parliament. The Annual Reports and Audited Accounts of Private and Voluntary Organizations or societies registered under the Registration of Societies Act, 1860, receiving one-time assistance/non-recurring Grants of Rupees fifty lakhs and above should also be laid on the Table of the House, within nine months of the close of the succeeding financial year of the grantee Organisations."

In this regard, it is submitted that the Committee on Papers Laid on the Table, Lok Sabha, vide this Secretariat O.M. dated 13.07.2020, circulated to all Ministries/Department, had revised the Guidelines with regard to the monetary ceiling limits for the autonomous organisations which states that-

“The Societies/Organizations receiving one-time assistance of Rs. 05 Crore or above should be required to lay their Annual Reports and Audited Accounts before Parliament. In the case of societies receiving one-time assistance of Rs.10 lakh and below Rs. 05 Crore, all the Ministries/ Departments of Government of India should be required to include in their own Annual Reports a statement showing the quantum of funds provided to each of these societies and purpose for which the funds were utilized, for the information of the Members of Parliament.

3. On being asked to state the provision and time for laying of Annual Report and Audited Accounts of the CMSS on the Table of the House, the MoH&FW in their written reply submitted that:-

“As per Rule 237 of GFR 2017-Time Schedule for submission of annual accounts. The dates prescribed for submission of the annual accounts for Audit leading to the issue of Audit Certificate by the Comptroller and Auditor General of India and for submission of annual report and audited accounts to the nodal Ministry for timely submission to the Parliament are listed below:-

- i. Approved and authenticated annual accounts to be made available by the Autonomous Body to the concerned Audit Office and commencement of audit of annual accounts-**30th June***
- ii. Issue of the final SAR in English version with audit certificate to Autonomous Body/ Government concerned -**31st October***
- iii. Submission of the Annual Report and Audited Accounts to the Nodal for it to be laid on the Table of the Parliament -**31st December.**”*

4. With regard to the question of the pattern of funding to the CMSS by the Government of India, the MoH&FW submitted that:-

“CMSS was given one time Grant-in-aid (Non-Recurring) of Rs 50 crore during the year 2012-13. CMSS is self-sustaining organisation and no further Grant has been released”.

5. The Committee have, in their First Report (5th Lok Sabha) presented to the House on 08 March, 1976, emphasized that the Annual Report together with Audited Accounts of an autonomous organisation for a particular year should be laid on the Table within 9 months of the close of the accounting year. Further, it is the responsibility of the Administrative Ministry to lay the Annual Report and Audited Accounts of the Organisation on the Table of the House. However, if for any reason, the Annual Report and Audited Accounts could not be laid within the prescribed period of nine months, the Ministry concerned should lay a statement within 30 days of the expiry of the said period or as soon as the House meets, whichever is later, explaining the reasons as to why the documents could not be laid in time.

6. The Committee on Papers Laid on the Table, Lok Sabha scrutinized the Annual Reports and Audited Accounts of the Central Medical Services Society (CMSS), New Delhi laid before the Parliament (Lok Sabha) by the Ministry of Health and Family Welfare (MoH&FW), Department of Health and Family Welfare, for the years 2015-2016 to 2019-2020. The scrutiny revealed that only the requisite documents of the CMSS, New Delhi for the year 2015-2016 were laid on 16.12.2016 within the stipulated time of 31.12.2016. The requisite documents for the subsequent four years had been laid with continuous delays i.e., for 2016-2017 with delay of 05 days; for 2017-2018 with delay of 08 days; for 2018-2019 with delay of more than 14 months and for 2019-2020 with more than 11 months. Moreover, the requisite documents for the year 2020-2021* have not been laid as yet. The statement showing the actual dates of laying of the Annual Reports/Audited Accounts of the CMSS, New Delhi alongwith the extent of delay is placed at **Annexure-I**.

**Annual Report and Audited Accounts of CMSS, New Delhi were laid before the Lok Sabha on 01.04.2022*

7. On being asked to state the reasons for delay in laying of the Annual Reports and Audited Accounts of CMSS, New Delhi for the years 2015-2016 to 2019-2020, the MoH&FW submitted that:-

“The Annual Report of CMSS for previous years were laid in both houses of Parliament as detailed below:-

Financial Year	Date laid in Lok Sabha	Remarks
2015-16	16.12.2016	No Delay
2016-17	05.01.2018	Slight Delay of 5 days
2017-18	08.01.2019	Slight Delays of 8 days
2018-19	19.03.2021	This delay in FY 2018-19 was due to Covid 19 situation. CMSS Submitted its AA to CAG on 07.11.2019 and final report was received from CAG on 23.10.2020. Delay Statement enclosed at Annexure-C.
2019-20	*	AR/AA of CMSS was prepared & submitted to MoH&FW on 02.08.2021. Delay statement enclosed at Annexure-D

** The MoH&FW and the CMSS could not furnish the date before the Committee.*

8. Regarding due importance not given by the MoH&FW for timely laying of the Papers before the Parliament and taking the matter in a casual manner, the MoH&FW replied that:-

- i. “AR/AA of CMSS for FYs 2015-16, 2016-17, 2017-18 were laid on the table of the Houses in time/with slight delay.*
- ii. AA of CMSS for FY 2018-19 was submitted to CAG on 07.11.2019 and final report was received from CAG on 23.10.2020 and the delay could be attributed to dislocation of work due to COVID lockdown/restrictions. On account of this, the Annual Report for the FY 2018-19 got delayed.*
- iii. In view of COVID-19 Wave-II and extensive involvement of CMSS in COVID related procurement, Annual Report for the FY 2019-20 faced delay. The Ministry submits that the delay in respect of AR 2018-19 and 2019-20 was due to unforeseen circumstances.*

9. The MoH&FW was also asked to furnish the information in respect of finalization of Annual Reports and Audited Accounts of CMSS and the time taken by the MoH&FW at each stage for the years 2015-2016 to 2019-2020. The statement showing the dates of laying the Annual Report and Audited Accounts of CMSS, New Delhi is placed at **Annexure-II**. The MoH&FW has also furnished a statement showing the time taken at different stages involved in respect of finalization of Annual Reports and Audited Accounts of CMSS for the year 2018-2019 and 2019-2020. The same is placed at **Annexure-III**.

10. The Committee desired to know whether the MoH&FW and the CMSS have identified the stages in which delays have occurred during all these years and, if so, how does the Ministry propose to curtail the same. The Ministry replied that:-

“CMSS has, in general, observed timelines in finalizing the Annual Report. However, the Report for 2018-19 and 2019-20 got delayed as the work was affected due to COVID lock down and subsequent restrictions. In addition, CMSS was assigned additional work related to urgent procurement work for COVID 19 management which put additional burden on the organization. It is now expected that CMSS would be in a position to adhere to strict timelines.”

11. The Committee further, desired to know from the MoH&FW and the CMSS, whether it had faced any problem in connection with the translation of the documents into Hindi and subsequent printing thereof; or had faced any procedural difficulties associated with convening the meeting of the competent authority for getting approval of the documents of the CMSS. The Ministry in its written reply submitted that it has not faced any such difficulty.

12. Regarding the question as to how the issue of auditing of the accounts and finally timely receipt of the final Audit Reports from the audit authorities was dealt by the Ministry, the MoH&FW reported that,

“The Ministry will take up with the Audit Authority to ensure timely receipt and Audit reply whenever required.”

13. On the question as to whether, the organization had any Internal Auditing mechanism to ensure timely compilation of Accounts and also to minimize the audit queries at the time of auditing, the MoH&FW submitted that:-

“CMSS gets its accounts audited by CAG empanelled internal auditors.”

14. The Committee also enquired whether any time schedule has been laid down either by the organization or by the Ministry indicating normative time for completion of the task of each stage involved in finalization of Annual Reports and Audited Accounts. The Ministry submitted that:-

“Rule 237 of GFR 2017 is followed as mentioned at point No. 3”*

**** reply to Point 3 of the questionnaire sent by the Secretariat to the Ministry for the oral evidence.***

15. On being asked about, whether there is any mechanism in the Ministry to monitor the progress of work in this regard to ensure timely laying of documents, the Ministry submitted that:-

“The Ministry regularly pursues the matter with CMSS.”

16. The Committee also enquired as to whether any remedial measures have been taken or proposed to be taken by them to ensure timely laying of the documents before Parliament within the prescribed period of nine months from the close of the accounting year. The Ministry in its written reply submitted that:

“Steps have been taken by CMSS for timely completion of Annual Accounts and Annual Reports as per GFR 2017 Mandatory Schedule.”

17. The Committee on Papers Laid on the Table (Lok Sabha) took oral evidence of the representatives of the Ministry of Health and Family Welfare (Department of Health and Family Welfare) and Central Medical Services Society (CMSS), New Delhi on 29th December, 2021 to further examine the reasons of delays in laying of Annual Reports and Audited Accounts of CMSS, New Delhi for the years 2015-2016 to 2019-2020.

18. During the oral evidence, the representative of the Ministry made the following submissions:

“.... If you see, there was a delay of the report of 2018-19 in Lok Sabha. That delay was due to late receipt of the final audit report from the Comptroller and Auditor General. So, it was delayed in both the Houses. Regarding 2019-20 also,.... We were given the additional work related to COVID. We were involved in procurement of oxygen related equipment, cylinders, and so on. So, that delayed our process. The report is ready, and we have already submitted it to the Parliament on Friday.

...For the years 2018-19 and 2019-20, we got delayed due to COVID lockdown and subsequent restriction, including late receipt of the final Audit reports from the C&AG.

We also had additional and unforeseen procurement work of COVID management. That also contributed to some delay. I assure you CMSS will strictly follow timelines in the future and the Ministry will also take up with the Audit authorities, whenever required, for timely receipt of Audit report.”

19. On being asked by the Committee, during the evidence, as to how the matter of time taken in the audit process by the C&AG was taken up by them, the representative of the Ministry had submitted that:

“Last time, you would recall you had given us two very specific directions when we had presented the delay in the Indian Institute of

Population Research and their branches and their submission. The first direction that you had given us was this that you have just now said that we must have a meeting with the C&AG's office so that the time that they take is compressed.

The second direction that you had given us was regarding institutionalized mechanism for regular reviews. At that point in time, we had told you that we have 68 autonomous bodies with the Ministry of Health and you suggested that there should be an institutionalized mechanism for regular reviews. So, we have set up an institutionalized mechanism and now we review it. All these 68 autonomous bodies are under different Joint Secretaries in the Ministry. Every week on Monday morning we review this apart from other matters.

Coming to C&AG, I have talked to Deputy C&AG. He has fixed a meeting and he is coming over to our office tomorrow. We face this problem more with regional AIIMS because their accounts are bigger and bulkier and they take far more time at the level of C&AG."

Observations/Recommendations

20. From the examination of the matter of laying the Annual Reports and Audited Accounts of the Central Medical Services Society (CMSS), New Delhi by the Ministry of Health and Family Welfare (MoH&FW), Department of Health and Family Welfare for the year(s) 2015-2016 to 2019-2020, the Committee observe that after 2015-2016, when the requisite documents of the CMSS were laid within the stipulated time, the requisite documents for the subsequent years were laid with delays. The Committee also note that the requisite documents of the CMSS for the year 2020-2021* have not been laid, so far.

The Committee, therefore, recommend to the MoH&FW to ensure and lay the requisite documents of the CMSS for the year 2020-2021 before the House, without any further delay. They also recommend to the MoH&FW and the CMSS, in future, also to lay the requisite documents within the stipulated time.

21. The MoH&FW apprised the Committee, through its written reply that the reason for delay in laying the requisite documents for the year 2018-2019 and 2019-2020 was attributed to the dislocation of work due to COVID lockdown/restrictions, COVID wave-II and extensive involvement of the CMSS in the procurement process. Further, during the oral evidence, the representative of the MoH&FW apprised the Committee that the reason for delay for 2018-2019 was due to late receipt of the final audit report from the C&AG and, for the year 2019-2020, it was due to additional work related to COVID given to them.

**Annual Report and Audited Accounts of CMSS, New Delhi were laid before the Lok Sabha on 01.04.2022.*

The Committee, however, note that the reason for delay in laying the requisite documents of CMSS for the year 2018-2019 put forth by the MoH&FW is not correct, as it is a known fact that, in India, the nationwide COVID lockdown/restriction was first imposed w.e.f 25th March, 2020 onwards, whereas the due date of laying the requisite documents for the year 2018-2019 was 31.12.2019. The Committee also observed that there was delay at every stage in finalization of requisite documents i.e., in approaching the audit authorities, compilation of accounts, submission of accounts to auditors, for the year 2018-2019. Hence, the Committee feel that the reply furnished by the CMSS and the MoH&FW is not based on actual facts. The Committee, therefore, recommend to the MoH&FW to be more careful while replying to the questions raised by the Committee.

22. The Committee take note of the submission made by the Ministry during the oral evidence that they had now initiated a follow up action with the office of C&AG regarding the delays in the audit process and, has also set up an institutionalized mechanism for a regular review, acting upon the earlier recommendation made by this Committee, during the oral evidence of another organization under the MoH&FW.

The Committee expect that, after all these efforts, reportedly made by the Ministry, the requisite documents of not only CMSS, New Delhi, but of all the organizations under the MoH&FW shall be laid within the stipulated time, in future.

New Delhi
04 April, 2022
14 Chaitra, 1944 (Saka)

Ritesh Pandey
Chairperson
Committee on Papers Laid on the Table
Lok Sabha

Statement showing the dates of laying of the Annual Reports and Audited Accounts of the Central Medical Services Society (CMSS), New Delhi for the years 2015-2016 to 2019-2020.

Financial Year	Date by which Annual Reports and Audited Accounts were required to be laid	Actual Date of laying of Annual Reports and Audited Accounts	Extent of delay
2015-2016	31.12.2016	16.12.2016	No delay
2016-2017	31.12.2017	05.01.2018	05 days
2017-2018	31.12.2018	08.01.2019	08 days
2018-2019	31.12.2019	19.03.2021	14 months and 19 days
2019-2020	31.12.2020	03.12.2021	11 months and 03 days
2020-2021*	31.12.2021	Not laid as yet	NA

**Annual Report and Audited Accounts of CMSS, New Delhi were laid before the Lok Sabha on 01.04.2022*

The chronological sequence in respect of finalization of Annual Reports and Audited Accounts of the Central Medical Services Society (CMSS), New Delhi for the years 2015-2016 to 2019-2020.

Sub-Question	Points	Financial Years				
		2015-16	2016-17	2017-18	2018-19	2019-2020
7 (i)	Date of approach to the Audit Authorities	29-06-2016	21-08-2017	03-08-2018	01-11-2019	18-01-2021
	Time taken after the closure of Accounting year	2 Months & 29 Days	4 Months & 21 Days	4 Months & 3 Days	7 Months	9 Months & 18 Days
7(ii)	Date of appointment Of statutory auditors	NA	NA	NA	NA	NA
	Time taken after the approaching the audit authorities for appointment of auditors	NA	NA	NA	NA	NA
7(iii)	Date of compilation of annual accounts	02-06-2016	31-07-2017	15-06-2018	11-09-2019	30-11-2020
	Time taken after the closure of the accounting year	2 Months & 2 Days	4 Months	2 Months & 15 Days	5 Months & 11 Days	8 Months
7(iv)	Date of submission of annual accounts to auditors	29-06-2016	21-08-2017	03-08-2018	01-11-2019	18-01-2021
	Time taken after closure of respective accounting year	2 Months & 29 Days	4 Months & 21 Days	4 Months & 3 Days	7 Months	9 Months & 18 Days

7(v)	The date and duration for auditing the annual accounts by statutory auditors	15-07-2016 to 21-07-2016 (5 Working Days)	07-09-2017 To 21-09-2017 (10 Working Days)	13-08-2018 to 29-08-2019 (10 Working Days)	20-11-2019 to 29-11-2019 (8 Working Days)	03-02-2021 to 12-02-2021 (8 Working Days)
7(vi)	The date of queries raised by auditors during auditing/ after completion of the Annual Accounts	10-08-2016	21-09-2017	25-09-2018	18-12-2019	26-02-2021
	Time taken by auditors in raising the queries during auditing/after completion of the Annual Accounts to Audit Authorities	19 Days	0 Days	27 Days	19 Days	14 Days
7(vii)	The date on which the replies to the audit queries were furnished to the Auditors	29-08-2016	05-12-2017	09-10-2018	23-12-2019	26-03-2021
	The time taken to resolve the queries	18 Days	2 Months & 14 Days	14 Days	5 Days	1 Months
7(viii)	The date on which draft Audit Report was issued by Audit Authorities	10-08-2016	21-09-2017	25-09-2018	18-12-2019	26-02-2021
	Time taken after auditing of the annual accounts	19 Days	0 Days	27 Days	19 Days	14 Days

7(ix)	The date on which the final Audit Report received by Organisation	13-10-2016	12-12-2017	20-12-2018	23-10-2020	17-06-2021
	Time taken after issue of draft report	2 Months & 3 Days	2 Months & 21 Days	2 Months & 25 Days	10 Months & 22 Days	3 Months & 21 Days
7(x)	Total time taken by the audit authorities after receiving of the annual accounts to furnishing the final audit report to the organisation	3 Months & 14 Days	3 Months & 21 Days	4 Months & 8 Days	11 Months & 22 Days	5 Months
7(xi)	Date of finalization of the annual report	4-10-2016	18-12-2017	21-12-2018	16-11-2020	28-06-2021
	Time taken after the closure of the financial year; and also	6 Months & 4 days	9 Months & 18 days	9 Months & 21 days	1 Year & 8 Months & 16 days	1 Year & 4 Months
	Time taken after the receipt of the final audit report	37 days	9 days	7 days	71 days	41 days
7(xii)	The date on which documents were got approved from the Competent Authority	04-10-2016	18-12-2017	21-12-2018	16-11-2020	28-06-2021
	Time taken after finalization of Annual Report	25 days	15 days	18days	47 days	30 days
	Time taken after receipt of final audit report	16 days	20 days	19 days	58 days	41 days
7(xiii)	The date on which documents were taken	04-10-2016	10-11-2017	13-12-2018	16-11-2020	17-06-2021

	up for translation & printing					
	The time taken for or completing the task at each stage.	10days for English 10 days for Hindi	10days for English 10 days for Hindi	10days for English 10 days for Hindi	15days for English 15 days for Hindi	15days for English 15 days for Hindi
7(xiv)	The date for sending the documents to the Ministry for being laid in the House after the completion the task at each stage.	21-11-2016	21-12-2017	27-12-2018	04-01-2021	02-08-2021
	Time taken by the organization in sending the documents to the Ministry	01 day	01 day	1 days	01 days	01 days
7(xv)	The date of laying the documents in the House.	16-12-2016	05-01-2018	LS - 08-01-2019 RS-02-07-2019	LS-16-03-2021 RS-19-03-2021	Submitted to MoH&F W on 02-08-2021
	Time taken after receipt of the documents from the organisation	25 days	14 days	12 days	72 days	The AR/AA was not laid in both houses of Parliament as the session of Parliament was suspended on 11.08.2021

Annexure-III**vide para 08 of the Report**

The dates on which various activities relating to Annual Report & Audited Annual Account of the Central Medical Services Society for the financial Year **2018-2019** were completed.

S. No.	Activities	Date
1.	Completion of the Accounts	11.09.2019
2.	Approval of Annual Accounts for the FY 2018-19 by the Governing Body.	24.10.2019 (in 44 th meeting of the Governing Body)
3.	Submission of the Accounts to C& AG	07.11.2019
4.	Audit carried out by C&AG	25.11.2019 to 29.11.2019
5.	Receipt of the Draft Separate Audit Report from C&AG	18.12.2019
6.	Reply given on point raised by the Audit in the Draft Separate Audit Report	23.12.2019
7.	Receipt of the observation on Separate Audit Report from C&AG	04.06.2020.
8	Reply given on point raised by C& AG on draft Separate Audit Report as per col-7	16.07.2020
9.	Final report from C & AG on Separate Audit Report of FY 2018-19	23.10.2020
10.	Preparation of Annual Report & Audited Annual Account for the year 2018-19	16.11.2020
11.	Approval of Annual Report & Audited Annual Account by the Governing Body	04.12.2020 (in 55 th meeting of the Governing Body)
12.	Receipt of printed copies of the bilingual Annual Report & Audited Annual Account for the year 2018-19.	30.12.2020
13.	Printed bilingual Annual Report & Audited Annual Account submitted to the Ministry of Health and Family Welfare	04.01.2021
14.	Laying of Annual Report & Audited Account of Central Medical Services Society in Lok Sabha	16-03-2021 on Rajya Sabha & 19-03-2021 on Lok Sabha

The dates on which various activities relating to Annual Report & Audited Annual Account of the Central Medical Services Society for the financial Year 2019-2020 were completed.

S. No.	Activities	Date
1.	Completion of the Accounts	22.10.2020
2.	Approval of Annual Accounts for the FY 2019-20 by the Governing Body members on circulation	15.01.2021
3.	Submission of the Accounts to C& AG	18.01.2021
4.	Audit carried out by C&AG	03.02.2021 to 12.02.2021
5.	Receipt of the Draft Separate Audit Report from C&AG	26.02.2021
6.	Reply given on point raised by the Audit in the Draft Separate Audit Report	26.03.2021
7.	Final report from C & AG on Separate Audit Report of FY 2019-20	17.06.2021
8.	Preparation of Annual Report & Audited Annual Account for the year 2019-20	28.06.2021
9.	Approval of Annual Report & Audited Annual Account of FY 2019-20 by the Governing Body	29.06.2021 (in its 67 th meeting of the Governing Body)
10.	Receipt of printed copies of the bilingual Annual Report & Audited Annual Account for the year 2019-20.	28.07.2021
11.	Printed bilingual Annual Report & Audited Annual Account submitted to the Ministry of Health and Family Welfare	02.08.2021
12.	Laying of Annual Report & Audited Account of Central Medical Services Society in Lok Sabha	The AR/AA was not laid in both houses of Parliament as the session of Parliament was suspended on 11.08.2021

**The Extracts of the Minutes of the first sitting of the Committee on Papers
Laid on the Table (2021-2022) held on 29.11.2021.**

The Committee sat on Monday, 29th November, 2021 from 15:00 hrs. to 16:30 hrs. in Committee Room 'C', Parliament House Annexe, New Delhi.

PRESENT

Shri Ritesh Pandey - Chairperson

MEMBERS

2. Shri Shafiqur Rahman Barq
3. Shri Amol Ramsingh Kolhe
4. Dr. A. Chella Kumar
5. Shri S. R. Ramalingam
6. Shri Saptagiri Sankar Ulaka

SECRETARIAT

1. Smt. Suman Arora - Joint Secretary
2. Shri Munish Kumar Rewari - Additional Director
3. Smt. Manjinder Pubbi - Under Secretary

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**REPRESENTATIVES OF THE MINISTRY OF HEALTH AND FAMILY
WELFARE (DEPT. OF HEALTH AND FAMILY WELFARE) AND
THE CENTRAL MEDICAL SERVICES SOCIETY, NEW DELHI**

1. Shri Rajesh Bhushan - Secretary, M/o (Health and Family Welfare)
2. Ms. V. Hekali - Joint Secretary, M/o (Health and Family
Zhimomi Welfare)
3. Shri Suresh Puri - DG &CEO, CMSS
4. Shri D Mohapatra - GM (Finance), CMSS
5. Shri R C Nayak - GM(Administration), CMSS

2. At the outset, the Hon'ble Chairperson welcomed the Members to the sitting of the Committee.

11. After that, the representatives of the Ministry of the Health and Family Welfare (Department of Health and Family Welfare) and the Central Medical Services Society, (CMSS) New Delhi were ushered in to tender oral evidence before the Committee with regard to the delay in laying the Annual Reports and Audited Accounts of CMSS for the years 2015-2016 to 2019-2020.

12. The Chairperson welcomed the representatives of the Ministry and the CMSS to the sitting of the Committee and explained the purpose for convening the meeting. The Chairperson also explained to the witnesses the provisions of the Direction 58 of Directions by the Speaker, Lok Sabha regarding confidentiality of the proceedings.

13. The Secretary stated regarding the delays in laying the documents for the year 2018-19 of the CMSS was due to late receipt of the final audit report from the Comptroller and Auditor General. So, it was delayed in both the Houses and further stated regarding 2019-20 they were given the additional work related to COVID. We were involved in procurement of oxygen related equipment, cylinders, and so on. So, that delayed our process. The report is ready, and we have already submitted it to the Parliament.

14. The Chairperson asked regarding one of the reasons for the delays in laying of the documents was the time taken in the Audit process by the C&AG, which was mentioned in the written replies. So, how did you took up this matter with the C&AG? The representatives stated that they have talked to Deputy C&AG so that the time that they take is compressed. They have faced this problem more with regional AIIMS because their accounts were bigger and bulkier and they took far more time at the level of C&AG.

15. Thereafter, the Hon'ble Chairperson thanked the representatives of the Ministry and the CMSS for the useful discussion in connection with examination of the subject.

The witnesses then withdrew.

The Committee then adjourned.

Committee on Papers Laid on The Table (2021-2022)

The Extracts of the Minutes of the tenth sitting of the Committee on Papers Laid on the Table (2021-2022) held on 04.04.2022.

The Committee sat on Monday, 4th April 2022 from 15:00 hours to 16:45 hours in Committee Room 'C', Parliament House Annexe, New Delhi.

Present

Shri Ritesh Pandey - ***Chairperson***

***Members
(Lok Sabha)***

2. Shri Pallab Lochan Das
3. Shri Jamyang Tsering Namgyal
4. Shri Saptagiri Sankar Ulaka
5. Shri Raja Amreshwara Naik

Secretariat

1. Smt. Suman Arora - Joint Secretary
2. Shri Sundar Prasad Das - Director
3. Shri Uttam Chand Bhardwaj - Additional Director

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2. At the outset, the Chairperson welcomed the Members of the Committee to the sitting and apprised them about the agenda.

3-5. X X X X X

6. Thereafter, the Committee considered the following Reports for adoption:

(i) Delay in laying the Annual Reports and Audited Accounts of the Central Medical Services Society (CMSS), New Delhi under the administrative control of the Ministry of Health and Family Welfare, Department of Health and Family Welfare.

(ii) X X X X X;

(iii) X X X X X; and

(iv) X X X X X.

After deliberations, the Report and Action-taken Reports were adopted by the Committee without any modification. The Committee authorised the Chairperson to finalise the on the basis of the factual verification from the Ministry/Department concerned and present these to the Lok Sabha.

The Committee then adjourned.
